(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): (a) The total amount of tax arrears as on 31st December, 2013 in respect of direct and indirect taxes are given below:

(Rs. In crore)

Sl.No.	Nature of Taxes	Tax Arrears
1.	Corporate Tax	215468
2.	Income Tax	294597
3.	Central Excise	55548
4.	Customs	17439
5.	Service Tax	61037

(b) and (c) There are a number of proposals to write off tax arrears for various reasons which *inter alia* include (i) the defaulter's whereabouts or properties are not known (ii) the unit has been declared insolvent and assets and liabilities have been taken over by Official Liquidator, (iii) accused persons have died or having no assets to pay dues, (iv) company does not have any assets and is untraceable or (v) all efforts made to recover the arrears have resulted in no recovery.

Entry of banks in insurance broking business

2077. SHRI T.M. SELVAGANAPATHI: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Reserve Bank of India (RBI) has released draft guidelines for entry of banks into insurance broking business;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that many banks have shown interest to enter into insurance broking business; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Reserve Bank of India (RBI) has issued draft guidelines on 29.11.2013 to all Scheduled Commercial Banks (excluding Regional Rural Banks) on entry of banks into Insurance Broking-Insurance Broking Business. The guidelines are available at RBI website www.rbi.org.in. RBI has informed that till date i.e. 07.02.2014 they have received application from only one bank viz., Punjab and Sind Bank for undertaking insurance broking business.

Collateral free loans by Bharatiya Mahila Bank

2078. SHRIMATI WANSUK SYIEM: Will the Minister of FINANCE be pleased to state:

- (a) whether the country's first women bank the Bharatiya Mahila Bank has chosen to do away with the collateral for loans availed by women;
- (b) whether the bank will provide collateral-free loans for amount upto Rs. 1.00 crore to be covered under the Credit Guarantee Fund Trust for Micro and Small Enterprises; and
- (c) whether the bank will completely waive off the requirement for collateral for loans upto Rs. 20,000/-?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) No Sir.

(c) Yes, the bank under its micro credit scheme waive off the requirement for collateral for loans upto Rs. 20,000/-.

ATMs set up by NBFCs

2079. SHRI NARENDRA KUMAR KASHYAP : Will the Minister of FINANCE be pleased to state :

- (a) whether Government has permitted Non-banking Financial Companies (NBFCs) to set up white label Automated Teller Machines (ATMs) in the country;
- (b) if so, the details thereof including the number of such ATMs likely to be setup in State/Union Territories during the current year; and